

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

11. I.A. 194/2021
IN
C.P.(IB)-2414(MB)/2019

CORAM: SHRI H.P. CHATURVEDI, MEMBER (J)
SHRI SHYAM BABU GAUTAM, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **10.03.2021**.

NAME OF THE PARTIES: Dhariwal Bottle Trading Co.
V/s
Nevitad Distillery (P) Ltd

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Counsel for the applicant/FC, Ms. Neha Mehta i/b co. is present through virtual hearing. None for the respondent/CD. Respondent is not appearing since long. Although he moved some I.A. no 194/2021 before this bench and sought certain directions against the petitioner. Hence, the present I.A is liable to be dismissed for want of prosecution. However, in the interest of justice one more opportunity is granted to the Corporate Debtor to file reply in the main I.B. Petition. The FC/Respondent is also at liberty to deal with the I.A. no. 194/2021 moved by the Corporate Debtor.

Petitioner is directed to inform the respondent about the next date of hearing and file proof of service at least two days prior the next date of hearing. List the matter on 26.04.2021.

Sd/-
SHYAM BABU GAUTAM
Member (Technical)

Sd/-
H.P. CHATURVEDI
Member (Judicial)